

(a) whether it is a fact that an amount of ₹ 40,00/- crores approximately will accrue by amending the Income Tax Act to tax corporate deals with retrospective effect; and

(b) if so, the details of anticipated amount and the names of the companies against which revenue demands are being assessed and the amount involved in each case ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): The Income Tax department has made an estimation that the total tax implication in consequences of retrospective amendments introduced in Finance Bill 2012 may be to the tune of Rs. 35,000-40,000 cr.

(b) The figure of Rs. 35,000-40,000 cr. is an estimate and exact amount is determined only when assessing officer completes assessment proceedings. The proceeding before assessing officer is a quasi judicial proceedings and the name along with demand raised is determined only on completion of such proceedings.

#### **Purchase of Stationery by Ministry**

2082. DR. K.P. RAMALINGAM :

SHRI UPENDRA KUSHWAHA :

Will the Minister of FINANCE be pleased to state :

(a) whether Government has relaxed Rules 145 and 146 of GFRs 2005 and allowed Ministries/Departments to make purchase of items upto ₹ 1 lakh directly from Kendriya Bhandar without calling quotations;

(b) whether Government has granted 10 per cent purchase preference to Kendriya Bhandar and has also exempted it from furnishing EMD;

(c) if so, the reasons for showering such enormous largesse on it;

(d) whether his ministry purchased most of the stationery etc. through tenders rather than Kendriya Bhandar ;

(e) if so, the reasons therefor; and

(f) the details of comparative rate chart of Kendriya Bhandar and tenderers ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Sir, Ministries/Departments are permitted to purchase items upto ₹ 1 lakh directly from the Kendriya Bhandar at their discretion in terms of the Department of Personnel and Training's Office Memorandum Number 14/12/94-Welfare (Vol. II) dated 5.7.2007, the validity of which has been extended upto 31.3.2013.

(b) For procurement of all items of office consumption beyond ₹ 1 lakh to ₹ 25 lakh, where limited tenders are to be invited as per Rule 151 of the General Financial Rules 2005, Kendriya Bhandar among others shall also be invited to participate in such limited tenders, in case Kendriya Bhandar is functioning at the station. Other things being equal, Purchase Preference will be granted to Kendriya Bhandar, if the price quoted is within 10% of the L1 price and if Kendriya Bhandar is willing to match the L1 price. However, Kendriya Bhandar will be exempted from furnishing bid security (Earnest Money Deposit).

(c) The dispensation has been accorded to Kendriya Bhandar in keeping with the objectives of the cooperative movement to ensure supply of goods and services to the consumers at the most economical and competitive prices.

(d) to (f) No centralized data is maintained in regard to procurement made by the Ministry and its attached and subordinate offices which are spread across the country.

#### **‘Foreign Investment Through Participatory Notes’**

†2083. SHRI RAVI SHANKAR PRASAD AND SHRI SHIVANAND TIWARI: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that foreign investment institutes also transact their business through Participatory Notes (P. Notes) ;

(b) if so, the details thereof;

(c) the quantum of money invested by these institutes through these Notes in the country between April, 2011 to February, 2012; and

(d) the percentage contribution it makes out of the total investment made by foreign institutes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) and (b) There is no category of investors in India called foreign investment institutes. There is, however, a category called Foreign Institutional Investors (FIIs) which are Registered with SEBI. FIIs can issue participatory notes (PNs) as per SEBI (FII) Regulation 1995 [Clause 15 (A) and 20(A)]

(c) and (d) The investment details of Participatory Notes issued by FIIs between April 2011 to February 2012 as provided by SEBI are as under :

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† Original notice of the question was received in Hindi.